

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 303**  
**(IB)-381/ND/2023**  
**New IA-1716/2024**

**IN THE MATTER OF:**

**Bank of Maharashtra**

...

**Applicant**

**Versus**

**Shanti Rathi**

...

**Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 24.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant/RP** : Adv. Nibruti Samal, Adv. Aadil Khan, Adv.  
Sohaib Khan

**For the Respondent** :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-1716/2024**: The present IA has been preferred under Section 99 of the IBC, 2016. Let the notice be issued to the Respondent/Personal Guarantor returnable on 16.05.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve notice upon respondent through all modes including E-mail and file affidavit/proof of service within one week.

List on 16.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**